

*[English]***Removal of Jhuggi Dwellers**

5187. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to give monetary compensation to the jhuggi dwellers so as to develop platforms and to open a second entry at New Delhi and Old Delhi railway stations;

(b) if so, the details thereof;

(c) whether the Government are aware that the Delhi High Court in its decision in the case of Jhuggi Jhonpri Welfare Association VS Thuglakabad Railway Station has held that the JJ dwellers should vacate the railway land within two months; and

(d) if so, the steps taken by the Government in the light of that decision and to remove the jhuggi dwellers from the land and of the railway causing obstruction in development?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) No, Sir.

(b) Does not arise.

(c) Delhi High Court judgement dated July 8, 1996 stated that the Jhuggies should not be removed till 31.8.96.

(d) Eviction proceedings were started but had to be stopped on account of law and order situation.

Restoration of Rail Line

5188. SHRI T. GOPAL KRISHNA: Will the Minister of RAILWAYS be pleased to state:

(a) the present status in regard to restoration of rail line between Kotipalli and Kakinada in East Godavari district of Andhra Pradesh;

(b) the steps taken by the Government to acquire the land for restoring this world war II line; and

(c) the time by which the above line is likely to be restored?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) to (c) The work of restoration of Kakinada-Kotipalli line via Samalkot was included in the Budget, 1995-96, with the proviso that the work would be taken up after obtaining approval of the Planning Commission.

However, the State Government have to first provide free land for the project, in lieu of the land, which has been built upon, after abandonment of the old line. The project can only be considered further, once the State Government makes available the land.

Setting up a Cold Rolling Mill

5189. SHRI MADHUKAR SARPOTDAR: Will the Minister of STEEL be pleased to state:

(a) whether the Government have given green signal for installation of a new cold rolling mill of Korba in Madhya Pradesh;

(b) if so, the time by which the installation is likely to be completed; and

(c) the likely quantity of its product per annum?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): (a) The Central Government have not given green signal for installation of a steel cold rolling mill at Korba in Madhya Pradesh.

(b) and (c) Do not arise in view of (a) above.

*[Translation]***HPT/LPT in Himachal Pradesh**

5190. SHRI K.D. SULTANPURI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the policy of setting up Low-power Transmitters in the country;

(b) whether Low Power Transmitters have been set-up in Simla and other places for the expansion of Doordarshan in Himachal Pradesh;

(c) whether requisite staff have been provided for maintenance of LPTs in the country particularly in Himachal;

(d) if so, the number of persons appointed therein location-wise;

(e) the details of the staff falling short for LPTs, location wise; and

(f) the time by which the said staff is likely to be provided?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) The broad criterion for setting up of TV transmitter projects is to provide TV service to hitherto uncovered areas of the country particularly the hilly, backward, tribal, remote, sensitive and border areas.

(b) The existing TV transmitter network in Himachal Pradesh comprises 2 HPTs, 7 LPTs, 21 VLPTs and 2 transposers.

(c) Staff sanction for operation and maintenance of a number of transmitter projects across the country, including LPT (DD-II) at Shimla, have not been received from the competent authority.

(d) and (e) Location-wise number of persons in position

at various TV transmitter projects in Himachal Pradesh is given in the the statement attached.

(f) Filling up of vacant posts is a continuous process and action is taken, from to time, to fill up the existing vacancies in the network.

Statement

Location-wise details of staff in position at various TV Transmitter Projects (HPTs and LPTs) in Himachal Pradesh

Project	Number of Posts Sanctioned	Posts Filled	Vacancies
HPT, Shimla	11	11	Nil
HPT, Kasauli	15	14	01
LPT, Bilaspur	11	09	02
LPT, Dharamshala	11	11	Nil
LPT, Kullu	09	09	Nil
LPT, Mandi	10	08	02
LPT, Manali	11	10	01
LPT, Rampur	05	02	03

Note: VLPTs and Transposers are unmanned installations.

Non-Availability of Proformas for Funds, Pension and Other Facilities

5191. SHRI NITISH KUMAR:

JUSTICE GUMAN MAL LODHA:

SHRI SURENDRA YADAV:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that due to complicated procedure, the railway employees do not get proformas for their various funds, pension and other facilities etc;

(b) if so, the total number of retired employees upto March, 1997 who have not been provided the above facilities;

(c) the steps taken/proposed to be taken by the Government to simplify the procedure and to provide proformas to the railway employees; and

(d) the steps proposed to be taken to ensure that various funds and pension payable to the employees are given immediately to them after their retirement?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) to (d) Information is being collected and will be laid on the Table of the Sabha.

Subsidy in Telephone Rates

5192. SHRI MAHENDRA SINGH BHATI:

SHRIMATI KETAKI DEVI SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any proposal is under consideration of the Government to withdraw subsidy in telephone rates;

(b) if so, the details thereof; and

(c) the time by which final decision is likely to be taken in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) No, Sir.

(b) and (c) Question does not arise in view of (a) above.

[English]

Tourism Projects in Karnataka

5193. SHRI A. SIDDARAJU: Will the Minister of TOURISM be pleased to state:

(a) whether the State Government of Karnataka had sent Rs. 900 Crore Tourism Project for inclusion in the Ninth Five Year Plan for the development of tourism in each district of the State;

(b) if so, whether the Government have cleared the above plan; and

(c) if so, the details of important tourist places proposed to be improved with the proposed plan in Karnataka?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) to (c) Yes, Sir. During 1996-97 the State Government of Karnataka identified 11 schemes amounting to Rs. 940/- crores for investment during 9th Five Year Plan through Central Financial Assistance and external funding. Sanctioned 21 projects amounting to Rs. 356.89 lakhs for the development of tourism in Karnataka.

Bihar Sharif Aerodrome

5194. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government have received any suggestion/complaints to renovate Bihar Sharif Aerodrome;

(b) if so, the details thereof; and

(c) the action taken thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) No, Sir. This airport belongs to the State Government.